

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

22. **IA-2171 & 2186/2024 in C.P.(IB)/529(MB)/2021**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.06.2024**

NAME OF THE PARTIES: Pegasus Assets Reconstruction Pvt. Ltd.
Vs
Shri Balaji Entertainments Pvt. Ltd.

SECTION: 7, 66(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of
NCLT Rules, 2016

ORDER

1. Mr. Jitendra Bakliwal a/w Mr. Chaitanya G. Bhandary and Mr. Kaushal Ameta i/b Legal Prism, Ld. Counsel for the Applicant in IA-2171 & 2186/2024 present.
2. List both IAs along with Dissolution Application on **30.07.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)